

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1467/2021
M.A. No. 61/1530/2021**

This the 27th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Jeet Raj S/o Sh.Chuni Lal R/o Near Shiv Mandir, Malwan, Kathua-184148.
Age: 54 years Mobile No.9797644360.
2. Ravi Dass S/o Sh.Des Raj R/o Village Kuka Chak Charangarh, Kathua-184104.
Age: 56 years Mobile No.9596835316.

.....Applicants
(Advocate:- Mr. Kapil Gupta)

Versus

1. UT of Jammu & Kashmir through Commissioner-cum-Secretary to Government, Jal Shakti (PHE) Department, Civil Secretariat at present at Jammu 180001.
2. Chief Engineer, Public Health Engineering Department, Jammu 180001.
3. Executive Engineer (M), Public Health Engineering Ground Water and Drilling Division, Jammu 180001.

.....Respondents.
(Advocate:- Mr.Sudesh Magotra, D.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member-J)

Learned counsel for the applicants submits that the respondents intend to recover the excess of pay allegedly drawn by the applicants and as per impugned order dated 30.06.2020, it has been directed

that the process be initiated to recover the excess amount drawn by the officials, if any.



2. Learned counsel for the applicants further submits that the OA can be disposed of by directing the respondents to issue a show cause notice to the applicants before effecting recovery of alleged excess amount.
3. Looking to the arguments of learned counsel for the applicants, the OA is disposed off with a direction to the respondents that before recovering the excess amount, if any, drawn by the applicants, notice would be served upon the applicants seeking their explanation regarding alleged excess amount.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/